BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE NINTH DAY OF FEBRUARY 1987.

Present: Hen'ble Shri Ch. Ramakrishna Rae ... Member (J)

Hen'ble Shri P. Srinivasan ... Member (A)

APPLICATION NO.1892/86(T)

K. Madhappan,
B.Agraharam P.O.,

Dharmapuri, Tamilnadu-636813.

. Applicant

(Shri R. Padmanabha, Advocate)

VS

The Union of India (Indian Railways), Wheel & Axle Plant, Yelehanka, Bangalere-64 represented by its General Manager.

... Respondent

(Shri M. Sreerangaiah, Advecate)

This application has come up before the court today.

Hen'ble Shri P. Srinivasan, Member (A), made the following:

ORDER

After the matter was heard for some time, Shri R.

Padmanabha, learned counsel for the applicant sought permission to withdraw this application with liberty to file a fresh application later. Shri M. Sreerangaiah, counsel for the respondents, argued that the application had no merit and should be dismissed. If the applicant was allowed to withdraw the application, Shri Sreerangaiah contended that this Tribunal should not reserve liberty to him to file a fresh application in respect of the same cause of action as in the present one.

2. Having considered the contention of counsel on both sides we dismiss this application as withdrawn. We, however, decline to express any opinion on the plea of Shri Padmanabha regarding a fresh application, if any, to be filed by the applicant hereafter. Parties to bear their own costs.

(Ch.Ramakrishna Rae) Member (J) (P.Srinivasan)

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